

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 20 of 2000
(O.A. 1209/1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

MANIK LAL BANERJEE

VS.

 RAMA NATH (E. M. B.)

For the applicant : In person, counsel

For the respondents : Mr. R.M. Roychoudhury, counsel

Heard on : 30.3.2000

Order on : 30.3.2000

ORDER

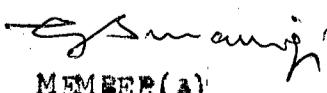
D. Purkayastha, J.M.

Heard the applicant who is appearing in person. Lt. counsel, Mr. R.M. Roychoudhury appears on behalf of the ~~alleged~~ ~~contemner~~ by filing power.

2. The applicant has submitted that the respondents have fixed his pay wrongly ignoring the order passed by this Tribunal ~~alleged~~ on 13.08.99 in O.A.No.1209/97. But lt. counsel for the ~~contemner~~ has submitted that the applicant has already received payment made on the basis of the fixation by the respondents in pursuance of the judgment dated 13.08.99 passed by this Tribunal in O.A.No.1209/97.

3. In view of the aforesaid circumstances, we are not inclined to draw any contempt proceeding on the alleged grounds. Accordingly, the CPC 20/2000 is hereby dispensed of. The applicant is given liberty to file a separate application if he is aggrieved by the decision of the authorities in this regard.

4. No order as to costs.


G.S. Maingi
MEMBER(A)


D. Purkayastha
MEMBER(J)